

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.428/06

Wednesday this the 14 th day of June 2006.

CORAM:

**HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER**

Habusabi P.
D/o M.C.Cheriya Koya,
Pallath House,
Kalpeni Island,
Union Territory of Lakshadweep. Applicant

(By Advocate Shri ESM Kabeer)

V.S.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathy.
2. The Director of Education,
Union Territory of Lakshadweep,
Kavarathy. Respondents

(By Advocate Shri Shafik M.A.)

**The application having been heard on 14.6.2006
the Tribunal on the same day delivered the following**

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

When the matter came up before the Bench, learned counsel for the applicant sought permission to withdraw the O.A. with liberty to file fresh O.A. Liberty is granted.

O.A. is dismissed as withdrawn. No costs.

Dated the 14 th June, 2006.

GEORGE PARACKEN, JUDICIAL MEMBER

**N.RAMAKRISHNAN,
ADMINISTRATIVE MEMBER**